

OA-426/gc

Shri Jeremy Hembrom

Shri M.L.Paswan, Registrar I/C

Defects have been pointed out in
items 11, 21, 22 & 23 of the scrutiny report.

Remove the defects, by 21.8.96.

Ex
(M.L.Paswan)
Registrar I/C

2/11.9.96

Shri. S. P. Sinha, Dy. Registrar Incharge.

Learned Counsel for the applicant is present. After going through the scrutiny report it appears that item no. 11 is not defect. Rest defects ~~as the item~~ ^{is vide} no. 21, & 22 & 23 are being removed by the counsel for the applicant. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 18.9.96. The instant application is free from defects.

S. P. Sinha
Dy. Registrar I/C

PKL

3/18.9.96.

Shri S.K. Singh, the proxy counsel for Shri R.S. Prasad, the counsel for the applicant.

On the request made on behalf of the applicant's counsel, the matter is adjourned, to be listed on 4.10.96 for admission.

/CBS/

[Signature]
(K.D. Saha)
Member (A)

[Signature]
(V.N. Mehrotra)
Vice-chairman

OA-426/96

4/4.10.96

Heard Shri R.S.Prasad, learned counsel for the applicant. Admit. Issue notices to the respondents to file reply within 4 weeks and rejoinder, if any, within 2 weeks thereafter. List before the Registrar for completion of pleadings on 3.12.96.

SKS

(K.D.Saha)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

5/3.12.96

None for the parties. Notices were issued to the respondents on 23.10.1996. W/s has not been filed. Put up on 19.1.1997 for filing W/s.

(M.L.Paswan)
Registrar I/c

6/20.1.1997

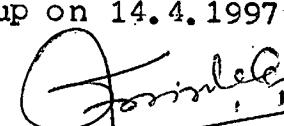
None for the parties. On perusal of the records it appears that the notices have been issued to the respondents on 23.10.1996. W/s has not been filed. Put up on 4.3.1997 for W/s.

(S.P.Sinha)
Dy. Registrar I/c

MPS.

7/4.3.1997

None for the parties. Notices were issued to the respondents on 23.10.1996. Due to efflux of time a legal presumption of service of notice is drawn against the respondents under order 5 Rule 19(A) of CPC. W/s has not been filed ~~whereas~~ as yet. Put up on 14.4.1997 for filing W/s.

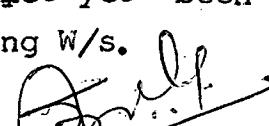


(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/15.4.1997

None for the parties. W/s has ~~not~~ yet been filed. Put up on 14.5.1997 for filing W/s.

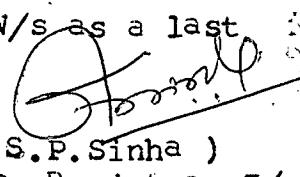


(S.P.Sinha)
Dy.Registrar I/c

MPS.

9/14.5.1997

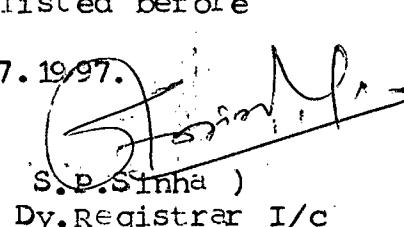
None for the parties. No W/s has yet been filed. Put up on 1.7.1997 for filing W/s as a last chance.



(S.P.Sinha)
Dy.Registrar I/c

10/1.7.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 24.7.1997.



(S.P.Sinha)
Dy.Registrar I/c

MPS.

11/24/07.97

None for the parties.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 05.09.1997.


(V.N.Mehrotra)
Vice-Chair

OA - 426/96

12./ 5.9.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 10.11.97 for direction.

/CBS/

V.N.M.
(V.N. Mehrotra)
Vice-chairman

13./ 10.11.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 21.1.98 for direction.

/CBS/

V.N.M.
(V.N. Mehrotra)
Vice-chairman

14/21.1.98 Since the Bench is not available list on 30.3.98 for direction.

SKS

V.K.Srivastava
(V.K.Srivastava)
Dy. Registrar

15./ 31.3.98. W/S not filed so far on behalf of the respondent. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 1.7.98 for direction.

/CBS/

L.R.K.P.
(L.R.K. Prasad)
Member (A)

V.N.M.
(V.N. Mehrotra)
Vice-chairman

16/01.07.98 None for the applicant. W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List on 18.08.1998 for direction.

SKJ

L.R.K.P.
(L. R. K. Prasad)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH (PATNA)

Order Sheet

Application No. O.A. i. 426/96. 199 in.....

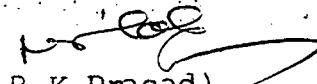
Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

17/18.08.98 W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within three weeks thereafter. List on 12.11.1998 for direction.

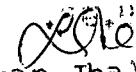

(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

18/12.11.98 None for the parties.

W/s not filed so far. Four weeks further time is allowed for filing W/s. Rejoinder, if any, may be filed within two weeks thereafter.

List on 04.01.1999 for direction.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

19/4.1.1999

None for the parties.

W/s not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within two weeks thereafter. List it for direction on 26.2.1999.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

20/26.2.99. List it on 10.3.99 for direction.


(L.R.K. PRASAD)

MEMBER (A)

21/10.3.1999

W/S filed
on the half of Res.

N. Topno

MPS.

W/S not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within two weeks thereafter. List it for direction on 18.5.1999.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

22/18.5.1999

Shri R.S.Prasad, counsel for the applicant.

Pleadings are complete in this case. List it for hearing on 29.7.1999. The applicant is permitted to file rejoinder, in the meanwhile.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

23

29.7.99

CM

For want of time, hearing is adjourned to 27.9.99.

(L.R.K.Prasad)
Member (A)

(S.Narayan)
Vice-Chairman

24/27.9.1999

List it for hearing on 29.11.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

AKJ

(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

26/25.01.2000

For want of time, list it on 27.03.2000 for hearing.

SKJ

(D.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

27./ 27.3.2000.

Since D.B. is not available today, let it be adjourned to 9.5.2000 for hearing.

/CBS/

(S. NARAYAN)

VICE-CHAIRMAN

28/9.5.2000 As D.B. of Court No.I is sitting at Ranchi, list it for hearing on 6.7.2000.

SKS

(L. Hmingliana)/M(A) (Lakshman Jha)/M(J)

29/6.7.2000 None for the parties.

List it for hearing on 14.8.2000

AKJ

(L.HMINGLIANA)
MEMBER (A)(L.JHA)
MEMBER (J)

30/14.8.2000 None for the applicant

Shri P.K.Verma, counsel for respondents

As a last chance list it for hearing

on 21.9.2000.

SKS

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

31/21.9.2000 None for the parties. List it for hearing on 13.10.2000.

SKS

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

32/13.10.2000 : None for the applicant.

List it after three weeks hence on 08.11.2000 for hearing. In case nobody turns-up on behalf of the applicant on the next date, it will be dismissed for default.

skj (L.R.K.Prasad)/M(A)

Sany (S.Narayanan)/V.C.

33/08.11.2000 : None for the parties.

Let it be listed again on 21.12.2000 for hearing. In case nobody turns-up on behalf of the applicant on the next date to press this case, it will be dismissed for default.

skj (L.R.K.Prasad)/M(A)

Sany (S.Narayanan)/V.C.

34./ 21.12.2000.

Shri R.S. Prasad, the counsel for the applicant.

The learned counsel for the applicant appears and presses for early disposal of the case. List it on 1.2.2001 for hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

Sany (S. NARAYAN)/V.C.

35

1.2.2001

Counsel for respondents..Shri S.K.Jha,
junior to Shri G.Bose.

None appears for the applicant. On some earlier occasions also, that is, 13.10.2000 and 8.11.2000, this case was directed to be listed with warning for dismissal if there has been no representation on behalf of the applicant. Even today nobody turns up on behalf of the applicant and hence it is directed that this matter be listed on 2.3.2001. In case nobody turns up on behalf of the applicant on the next date, the case will be dismissed for default. The counsel for the respondents is present. He is directed to inform the counsel for the applicant the gist of the order.

[Signature]
(L.R.K.Prasad)
M(A)

[Signature]
(S.Narayanan)

V.C.

36./ 2.3.2001.

For want of time, hearing ~~is adjourned~~ is adjourned to 21.3.2001.

/CBS/

[Signature]
(L.R.K. PRASAD)/M(A)

[Signature]
(S. NARAYAN)/V.C.

37./ 21.3.2001.

For want of time, hearing is adjourned to 15.5.2001.

/CBS/

[Signature]
(L.R.K. PRASAD)/M(A)

[Signature]
(S. NARAYAN)/V.C.

38/15.5.2001

None for the applicant

Shri Vikash Jha, counsel for respondents

List it for hearing on 16.8.2001.

SKS

[Signature]
(L. Hmingliana)
Member (A)

39/16.8.2001

Shri Gautam Bose, counsel for the respondents states that he will be filing vakalatnama by the next date. On his request, list it for hearing on 21.9.2001.

MS.

(L. Hminglana)/M(A)

(L. Jha)/M(J)

40/21.9.2001

For want of time, list it for hearing on 26.11.2001.

SKS

(L. Hminglana)/M(A)

(L. Jha)/M(J)

26.11.2001

For want of D.B. list it on 25.1.2002 for hearing.

SKS

(L. Hminglana)/M(A)

42/25.01.2002 :

With the consent of the parties, be listed on 22.02.2002 for hearing.

skj

(L.R.K. Prasad)/M(A)

(B.N. Singh Neelam)/VC

43./ 22.2.2002. None for the applicant. Shri G. Bose, the counsel for the respondents is present. It appears from record that no one is appearing on behalf of the applicant since 1.2.2001. In that view of the matter, let it be listed for hearing on 4.3.2002 by way of last chance. If no one turns up on behalf of the applicant even on next date, necessary order shall be passed.

(SHYAMA DEGRA)/M(J)

(L.R.K. PRASAD)/M(A)

DA 426/96

44

4.3.02

CM

None for the applicant. Shri G. Bose is present for the respondents. In view of the order passed on 22.2.2002, this O.A. is dismissed for non-prosecution.



(Shyama Dogra)
M(J)



(L.R.K. Prasad)
M(A)